

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 226 OF 2015 &
IA NO. 371 OF 2015

Dated: 28th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Bhushan Power & Steel Ltd.
Vs.

.... Appellant(s)

GRID Corporation of Orissa Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R.1

Mr. Rutwik Panda
Ms. Anshu Malik for R.3

ORDER

Learned counsel, Mr. Raghav Pandey, appearing for the Appellant prays for one week's time to enable him to file a memo on account of redressing their grievances before the Tribunal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

One week's time is granted to the learned counsel appearing for the Appellant to enable him to file a memo, as stated above. He may do the needful by 04.09.2018,

List this matter for hearing on **05.09.2018**, as requested.

(S.D. Dubey)
Technical Member
vt/vg

(Justice N.K. Patil)
Judicial Member